

**TRIPURA GAZETTE**

*Published by Authority*

**EXTRAORDINARY ISSUE**

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*Agartala, Saturday, January 7, 2023 A. D., Pausa 17, 1944 S. E.*

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**PART--I-- Orders and Notifications by the Government of Tripura,  
The High Court, Government Treasury etc.**

**GOVERNMENT OF TRIPURA  
REVENUE DEPARTMENT**

F.NO.34(86)-REV/2022

Dated, Agartala, the 27th December, 2022.

**NOTIFICATION**

In exercise to the power conferred by sub-rule (3) of rule 211 of the Tripura Land Revenue & Land Reforms Rules, 1961, the Governor is pleased to appoint a Committee headed by the DM & Collector of the District concern for the purpose of the aforesaid rule consisting of the following 3(three) members:

1. D.M & Collector of the District concern where the tea garden is situated.
2. The Director, Land Records & Settlement, Tripura or his representative.
3. The Executive Director, Tea Board India or his nominee having expert knowledge of tea growing.

This is in supersession of all earlier notifications in this regard.

By order of the Governor,

  
(C.K.Malsom)

Deputy Secretary to the  
Government of Tripura

**To**

1. All DM & Collectors, Tripura.
2. Director, Land Records & Settlement, Tripura.
3. Executive Director, Tea Board India (under Ministry of Commerce & Industry, Deptt. of Commerce, Govt. of India), North Eastern Zonal Office, Housefed Complex, Central Block, 5<sup>th</sup> & 6<sup>th</sup> Floor, Dispur, Guwahati-781006 (email: [teaboardguwahati@hotmail.com](mailto:teaboardguwahati@hotmail.com) / [teaboard.guwahati@gov.in](mailto:teaboard.guwahati@gov.in))

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**Printed at the Tripura Government Press, Agartala.**